



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1280/2020

Date of order: 11.02.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. Sudha Kundu Mondal, wife of late Jitendranath Mondal, (Ex) MTS, P.O. Sonamukhi, MDG, Bankura Division, aged about 46 years, residing at Vill. +P.O. Kochdihi, Dist- Bankura, Pin- 722207.
2. Sri Anupam Mondal, son of late Jitendranath Mondal, aged about 21 years, unemployed youth, residing at Vill+P.O.- Kochdihi, Dist- Bankura, Pin- 722207.

.....Applicant.

-versus-



1. Union of India service through the Secretary, Ministry of Communication, Department of Posts, Dak Bhavan, New Delhi – 110001.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhavan, C.R Avenue, Kolkata – 700012.
3. Senior Superintendent of Post Offices, Bankura Postal Division, Bankura, Pin 7221010.
4. The Assistant Director of Postal Services-III, Office of the Post Master General, South Bengal Region, Yogayog Bhawan, Kolkata- 700012.

.....Respondents.

8

For the Applicant : Mr. K. Sarkar, Counsel

For the Respondents : Ms. S. Laskar, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

- "8(a) *to issue direction upon the respondents and their men and agents to grant an appointment under compassionate ground to the applicant no. 2 forthwith.*
- (b) *to issue further direction upon the respondents and their men and agents to produce a recruitment file of compassionate ground case under the respondents at the time of hearing.*
- (c) *Any other order or orders as the Hon'ble Tribunal deem fit and proper."*

3. Since the applicant has preferred a representation on 20.02.2020

 seeking the same reliefs as in the present OA and has rushed to this Tribunal without waiting for a reply while her representation is yet to be disposed of, and since no fruitful purpose would be served in calling for a reply in this matter unless the representation is suitably decided by the respondent authorities, we propose to dispose of the OA at the admission stage itself.

4. Accordingly, we direct the competent respondent authority to consider the grievance of the applicant, as highlighted in her representation dated 20.02.2020 and after proper verification of records, to decide the same in accordance with law issuing an appropriate order or a reasoned and speaking order, within a period of 2 months from the date of receipt of copy of this order.

5. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.

6. The present OA accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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